



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/814/2021

Chandigarh, this the 6th day of August, 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal,
Chandigarh Bench, Chandigarh)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal,
Bangalore Bench, Bangalore)

1. Sh. Varinder Parshad, Helper, son of Sh. Mangla Nand, age 47 years.
2. Sh. Joginder Singh Chauhan, Bearer, son of Sh. Tek Singh, aged 45 years.
3. Sh. Ashok Kumar, Helper, son of Sh. Hardev Ram, aged 45 years.
4. Sh. Karnail Singh, Helper, son of Sh. Mohinder Singh, aged 48 years.
5. Sh. Jiwan Bahadur, Helper, son of Sh. Prem Bahadur, aged 43 years.
6. Sh. Jagdish Kumar, Helper, son of Sh. Ram Simran, aged 46 years.
7. Sh. Narjan Das, son of Hajara Singh, age 60 years.

All working in the office of Executive Director, Sports Authority of India, Netaji Subhash Institute of Sports, Patiala-147001.

...Applicants

(BY ADVOCATE: Sh. Arvind Moudgil)



VERSUS

1. Sports Authority of India, Jawahar Lal Nehru Stadium East Gate Lodhi Road Complex, New Delhi through its Director General, 110003.
2. The Director, Sports Authority of India, Netaji Subhash Institute of Sports, Patiala-147001.

...Respondents

ORDER(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):

1. The present Original Application has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 making therein a prayer for issuance of a direction to respondents to grant them the benefit of an additional increment w.e.f. 01.01.2006 in view of the DOPT Notification No.10/02/2011/E.III/A dated 19.03.2012.
2. At the very outset, learned counsel for the applicants submitted that before filing the present Original Application, the applicants submitted a representation dated 18.02.2020 (Annexure A-10) on which no decision has been taken by the respondents upto now.
3. Learned counsel further submitted that the applicants will be satisfied if the present Original Application is disposed of with a direction to respondents to decide their pending representation within a time frame.



4. Keeping in view the aforestated limited prayer made by learned counsel for the applicants, we deem it appropriate to dispose of the present Original Application, at the admission stage itself, without entering into the merits of the case.

5. Accordingly, the Original Application is disposed of with a direction to the Director General of Sports Authority of India (Respondent No. 1 herein) to decide the applicants' pending representation dated 18.02.2020 (Annexure A-10) and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicants shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

6. Ordered accordingly. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
Member (A)

(SURESH KUMAR MONGA)
Member (J)

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